

### Urban Land Ceiling Act

\*269. SHRI BHUPINDER SINGH MANN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(U) what are the objects of the Urban Land Ceiling Act which have been achieved in terms of curbing speculation in land and providing housing for the weaker sections;

(b) whether it is a fact that the Act has enhanced speculation in land, bred rampant corruption in administration and politicians and the weaker sections remain unbenefited; and

(c) if so, whether Government propose to scrap the Act and solve the problem in the spirit of liberalisation policy accepted by Government?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHELLA KAUL): (a) and (b) The Report of the National Commission on Urbanisation (1988) has stated that the Act has had a freezing effect on the supply of urban land, which is one of the several factors that have pushed up land prices. This Ministry does not have any specific finding regarding corruption in administration and politicians. As per the information furnished by the State Governments/ Union Territories, 1,277 schemes have been implemented and 1,06,014 dwelling units have been constructed so far for the weaker sections.

(c) The Government is considering various options with regard to the Act in keeping with the spirit of liberalisation policy of Government.

**नई दिल्ली में स्मारकों के लिये आबंटित भूमि**

**270. श्री अन्तराम जायसवाल :**  
**श्री सत्य प्रकाश मालवीय :**

क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) नई दिल्ली में दिवंगत नेताओं के स्मारकों के लिए कुल कितनी-कितनी

भूमि किस-किस स्थान पर आबंटित की गई है ; और

(ख) रायसीना रोड पर जवाहर भवन के लिए कितनी भूमि आबंटित की गई थी और इस समय उसके कब्जे में वास्तव में कितनी भूमि है ?

शहरी विकास मंत्री (श्रीमती शीला कौल) : (क) दिवंगत नेताओं के स्मारकों के लिए कोई भूमि नियत नहीं है ।

(ख) रायसीना रोड पर 9319 वर्ग गज क्षेत्र जवाहर भवन के लिए आबंटित किया गया था जो संस्था के कब्जे में है ।

**Lecturers in Central Hindi Institute,  
Agra**

\*271. SHRI T. A. MOHAMMED SAQHY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the eligible lecturers with Ph.D Degree who have completed five years of service but have not yet been given the next scale in Central Hindi Institute, Agra, together-with the dates on which they became eligible;

(b) whether a direction given by the then Minister-cum-Chairman, Central Hindi Institute to that effect in March/ April, 1994 has not yet been implemented;

(c) what are the reasons for not reacting by the Ministry officers and whether any responsibility has been fixed for this serious delay, if so, the details thereof;

(d) whether representation to that effect from the eligible lecturers have been received by Government, if so, the details thereof; and

(e) by when the action is likely to be taken?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAVRAO SCINDIA): (a) to (c) The KHS has reported that at present

the following 9 cases of Lecturers with Ph. D degree have become due for consi-

deration for placement in the senior scale;

Sl. No.	Name	Date of joining	Date of eligibility
1.	Dr. Surendra Tiwari	20-10-84	20-10-89
2.	Dr. Hema Upraiti	04-02-85	04-02-90
3.	Dr. Bharat Singh	30-12-86	30-12-91
4.	Dr. (Smt.) Indra Singh	17-12-86	17-12-91
5.	Dr. Ramesh Chandra	05-01-87	20-09-92
6.	Dr. Mahendra Singh Rana	05-01-87	05-01-92
7.	Dr. Pramod Kumar Sharma	21-01-87	21-01-95
8.	Dr. (Smt.) Veena Sharma	19-03-87	19-03-92
9.	Dr. (Smt.) Manju Rai	12-09-89	12-09-94

Placement of Eligible lecturers in senior scale is decided, on the basis of screening made by a Committee. These cases could not be taken up in the last meeting of the Committee on 19-10-92 because of the following reasons;—

(i) In the cases of Dr. Surendra Tiwari, Dr. Hema Upraiti and Dr. India Singh they had been appointed against leave vacancies with effect from 20.10.84, 4.2.85 and 17.12.86 respectively. The relaxation available in the scheme that experience in such posts against leave vacancies for not less than one year can also be counted came to the knowledge of KHS in May 1993.

(ii) In the case of Dr. Pramod Kumar Sharma and Dr. (Smt-) Manju Rai, their cases have matured after the last meeting.

(iii). In the cases of the remaining 4 they had not cleared the requirement of participation, in two refresher courses on the date of the last meeting.

There has been delay in processing the cases of eligible lecturers because the relevant Committee has not met thereafter. Some representations have been received from certain Lecturers for placement of the eligible Lecturers in the senior scale. All the cases that have become due will be considered by the KHS within next two months' and place-

ment of candidates found suitable and eligible will be made from the - date of entitlement.

**Implementation of the recommendations of the working group for economic development**

\*272. SHRI T. VENKATRAM  
REDDY:  
SHRI G. PRATHAPA  
REDDY:

Will the Minister of WELFARE be pleased to state:

ta) whether recommendations of the Working Group for formulating the

e 'Policy Guidelines and Objectives' and for laying down broad strategies for the economic development of Scheduled Castes and Scheduled Tribes have been received by Government;

(b) if so, the details of the recommendations of the 'Working Group';

(c) the details of recommendations which have been accepted by Government;

(d) whether the recommendations of the Working Group have since been implemented;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?